

FIR No.0162/2019
u/s 376 & 506 IPC
PS: Chandni Mahal
State Vs. Sajid s/o. Isbuddin

16.06.2020

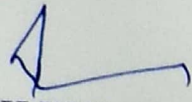
Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Ms. Vaishnavi Maheshwari, Ld. Counsel for
applicant/accused.

There is net problem in CISCO App. Hence, Mr. Sanjay Kumar, Ahlmad of this court has made Video Call to Ld. Counsel for applicant/accused.

Ms. Vaishnavi Maheshwari, ld. Counsel for applicant/accused has been heard through Video Calling and she has submitted that the mother of the applicant/accused is facing serious ailment and the accused is also not safe in judicial custody and made a request that interim bail of two months may kindly be granted. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and ld. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, notice of the bail application be served upon the victim/complainant through I.O. for **27.06.2020**.

I.O. be also summoned to appear in person for **27.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
16.06.2020

FIR No.159/2017
u/s 365/367/34/376 (2)(n) IPC
PS: Kotwali
State Vs. Mohit Yadav

16.06.2020

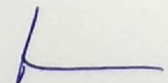
Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Sh. Vinay Sharma, Ld. Counsel for applicant/accused.
Complainant is not present.

There is net problem in CISCO App. Hence, Mr. Sanjay Kumar, Ahlmad of this court has tried to made Video Call to Ld. Counsel for applicant/accused, Ld. Addl.PP for the State and Ms. Lakshmi Raina, Ld. Counsel for DCW but still there is a problem of networking and the Ahlmad of this court has made a call from his mobile No.9891275274 to the mobile phone number (9899403633) of Ld. Counsel for applicant/accused, to the mobile phone number (9650791692) of Ld. Addl. PP for the State and to the mobile phone number (9958068186) of Ms. Lakshmi Raina, Ld. Counsel for DCW.

Arguments on the bail application heard through Video Calling and through ordinary calling.

The reply of the I.O. has also been perused.

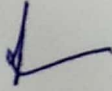
Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and ld. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, notice of the bail application was issued to the complainant/victim to appear in person but she has sent a request to the I.O. as well as to the Ld. Counsel for DCW that she is not able to appear in person in the court as there is no public transport facility available.



- 2 -

She has also submitted that she is residing at Ludhiana (Punjab) and it is very difficult for her to come from Ludhiana to Delhi Court. On request of the Id. Counsel for applicant/accused, bail application be adjourned for **27.06.2020**.

Fresh notice be issued to the complainant/victim through I.O. for **27.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
16.06.2020